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No. 18, Wednesday, August 18, 2010/ Sravana 27, 1932 (Saka)**

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Shri Karia Munda

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Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

**SECRETARY-GENERAL**

Shri P.D.T. Achary

**LOK SABHA DEBATES**

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LOK SABHA

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Wednesday, August 18, 2010/ Sravana 27, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (व्यवधान)

अध्यक्ष महोदया : प्रश्न काल।

प्रश्न संख्या- 341, श्री रमेश बैस

... (व्यवधान)

### **14.0 ¼hrs.**

*At this stage, Shri Kadir Rana and some other hon. Members came and stood on the floor near the Table*

... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये।

... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। नहीं, रोज-रोज ऐसा नहीं करते हैं। रोज प्रश्न काल खत्म नहीं कर देते हैं।

... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये।

... (व्यवधान)

श्री दारा सिंह चौहान (घोसी): कर्नाटक सरकार को बर्खास्त करो।... (व्यवधान)

अध्यक्ष महोदया : दारा सिंह जी हम आपको मौका देंगे।

... (व्यवधान)

अध्यक्ष महोदया : आप इसे शून्य प्रहर में उठाइयेगा।

... (व्यवधान)

अध्यक्ष महोदया : लालू जी, यह सब बंद कीजिये। इसे नीचे रखिये।

... (व्यवधान)

अध्यक्ष महोदया : पहले आप लोग इसे नीचे कीजिये। लालू जी आप इसे नीचे कीजिये।

... (व्यवधान)

अध्यक्ष महोदया : आप इतने वरिष्ठ हैं।



...(ब्यवधान)

अध्यक्ष महोदया : आप इसे नीचे कीजिये।

...(ब्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। आप यह क्या कर रहे हैं?

...(ब्यवधान)

अध्यक्ष महोदया : क्या इस तरह करते हैं, क्या हाउस में इस तरह प्लाकार्ड दिखाये जाते हैं।

...(ब्यवधान)

अध्यक्ष महोदया: क्या हाउस में प्लाकार्ड दिखाया जाता है, आप इसे नीचे कीजिये।

...(ब्यवधान)

अध्यक्ष महोदया : लालू जी, रघुवंश प्रसाद जी, मुलायम सिंह जी, इसे नीचे कीजिये।

...(ब्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

**11.03 hrs.**

*The Lok Sabha then adjourned till Twelve  
of the Clock.*

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**12.00 hrs.**

*The Lok Sabha re-assembled at Twelve of the Clock.*

*(Mr. Deputy-Speaker in the Chair)*

*... (Interruptions)*

*At this stage, Shri Mulayam Singh Yadav, Shri Lalu Prasad, Dr. Shafiqur Rahman Barq and some other hon. Members came and stood on the floor near the Table*

*... (Interruptions)*

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the Table of the House.

## PAPERS LAID ON THE TABLE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, I beg to laid on the Table a copy of the Inter-State Water Disputes, 1959 (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. S.O. 1678(E) in Gazette of India dated the 15<sup>th</sup> July, 2010 under sub-section (3) of Section 13 of the Inter-State Water Disputes Act, 1956.

(Placed in Library, See No. LT 2886/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN):

Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2010 published in Notification No. G.S.R. 396(E) in Gazette of India dated 11th May, 2010.
- (2) The Indian Administrative Service (Pay) Fifth Amendment Rules, 2010 published in Notification No. G.S.R. 397(E) in Gazette of India dated 11th May, 2010.
- (3) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2010 published in Notification No. G.S.R. 403(E) in Gazette of India dated 13th May, 2010.
- (4) The Indian Administrative Service (Pay) Sixth Amendment Rules, 2010 published in Notification No. G.S.R. 404(E) in Gazette of India dated 13th May, 2010.
- (5) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2010 published in Notification No. G.S.R. 406(E) in Gazette of India dated 14th May, 2010.

- (6) The Indian Forest Service (Pay) Third Amendment Rules, 2010 published in Notification No. G.S.R. 407(E) in Gazette of India dated 14th May, 2010.
- (7) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2010 published in Notification No. G.S.R. 412(E) in Gazette of India dated 17th May, 2010.
- (8) The Indian Administrative Service (Pay) Eighth Amendment Rules, 2010 published in Notification No. G.S.R. 413(E) in Gazette of India dated 17th May, 2010.
- (9) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2010 published in Notification No. G.S.R. 431(E) in Gazette of India dated 20th May, 2010.
- (10) The Indian Administrative Service (Pay) Ninth Amendment Rules, 2010 published in Notification No. G.S.R. 432(E) in Gazette of India dated 20th May, 2010.
- (11) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2010 published in Notification No. G.S.R. 433(E) in Gazette of India dated 20th May, 2010.
- (12) The Indian Administrative Service (Pay) Tenth Amendment Rules, 2010 published in Notification No. G.S.R. 434(E) in Gazette of India dated 20th May, 2010.
- (13) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2010 published in Notification No. G.S.R. 450(E) in Gazette of India dated 26th May, 2010.
- (14) The Indian Administrative Service (Pay) Seventh Amendment Rules, 2010 published in Notification No. G.S.R. 451(E) in Gazette of India dated 26th May, 2010.
- (15) The Indian Police Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 2010 published in Notification No. G.S.R. 509(E) in Gazette of India dated 16th June, 2010.
- (16) The Indian Police Service (Pay) Sixteenth Amendment Rules, 2010 published in Notification No. G.S.R. 510(E) in Gazette of India dated 16th June, 2010.

(17) The Indian Police Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 2010 published in Notification No. G.S.R. 511(E) in Gazette of India dated 16th June, 2010.

(18) The Indian Police Service (Pay) Seventeenth Amendment Rules, 2010 published in Notification No. G.S.R. 512(E) in Gazette of India dated 16th June, 2010.

(19) The Indian Police Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 2010 published in Notification No. G.S.R. 513(E) in Gazette of India dated 16th June, 2010.

(20) The Indian Police Service (Pay) Eighteenth Amendment Rules, 2010 published in Notification No. G.S.R. 514(E) in Gazette of India dated 16th June, 2010.

(21) The Indian Police Service (Fixation of Cadre Strength) Seventeenth Amendment Regulations, 2010 published in Notification No. G.S.R. 515(E) in Gazette of India dated 16th June, 2010.

(22) The Indian Police Service (Pay) Nineteenth Amendment Rules, 2010 published in Notification No. G.S.R. 516(E) in Gazette of India dated 16th June, 2010.

(Placed in Library, See No. LT 2887/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS  
(SHRI JAIRAM RAMESH): Sir, I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) issued sub-section (3) of section 3 of the Environment (Protection) Act, 1986:-

(i) S.O. 2144(E) published in Gazette of India dated the 21st August, 2009, constituting the Union Territory Environment Impact Assessment Authority, Chandigarh.

(ii) S.O. 2363(E) published in Gazette of India dated the 15th September, 2009, making certain amendments in the Notification No. S.O. 1888(E) dated 30th July, 2008.

(iii) S.O. 3065(E) published in Gazette of India dated the 1st December, 2009, making certain amendments in the Notification No. S.O. 948(E) dated 12th June, 2007.

(iv) S.O. 852(E) published in Gazette of India dated the 16th April, 2010, constituting the State Environment Impact Assessment Authority, Nagaland.

- (v) S.O. 242(E) published in Gazette of India dated the 3rd February, 2010, making certain amendments in the Notification No. S.O. 1735(E) dated 11th October, 2007.
  - (vi) S.O. 3066(E) published in Gazette of India dated the 1st December, 2009, making certain amendments in the Notification No. S.O. 1105(E) dated 4th July, 2007.
  - (vii) S.O. 853(E) published in Gazette of India dated the 16th April, 2010, constituting the State Environment Impact Assessment Authority, Goa.
  - (viii) S.O. 1662(E) published in Gazette of India dated the 13th July, 2010, making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.
- (2) A copy of the Environment (Protection) (Fourth Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 608(E) published in Gazette of India dated the 21st July, 2010 under section 26 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT 2888/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Sir, I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Eleventh, Twelfth, Thirteenth, Fourteenth and Fifteenth Lok Sabha:-

## TENTH LOK SABHA

1. Statement No. XLXI  
Third Session, 1992  
(Placed in Library, See No. LT 2889/15/10)
2. Statement No. XLVIII  
Sixth Session, 1993  
(Placed in Library, See No. LT 2890/15/10)
3. Statement No. XXXVII  
Eleventh Session, 1994  
(Placed in Library, See No. LT 2891/15/10)
4. Statement No. XLI  
Thirteenth Session, 1995  
(Placed in Library, See No. LT 2892/15/10)
5. Statement No. XXIX  
Fourteenth Session, 1995  
(Placed in Library, See No. LT 2893/15/10)

## ELEVENTH LOK SABHA

6. Statement No. XXXIX  
Fourth Session, 1997  
(Placed in Library, See No. LT 2894/15/10)
7. Statement No. XXXIV  
Fifth Session, 1997  
(Placed in Library, See No. LT 2895/15/10)

## TWEVELTH LOK SABHA

8. Statement No. XLV  
Second Session, 1998  
(Placed in Library, See No. LT 2896/15/10)
9. Statement No. XLI  
Fourth Session, 1999  
(Placed in Library, See No. LT 2897/15/10)

## THIRTEENTH LOK SABHA

10. Statement No. XLIV  
Second Session, 1999  
(Placed in Library, See No. LT 2898/15/10)
11. Statement No. XLIX  
Third Session, 2000  
(Placed in Library, See No. LT 2899/15/10)
12. Statement No. XLII  
Fourth Session, 2000  
(Placed in Library, See No. LT 2900/15/10)
13. Statement No. XXX  
Fifth Session, 2000  
(Placed in Library, See No. LT 2901/15/10)
14. Statement No. XXXIV  
Eighth Session, 2001  
(Placed in Library, See No. LT 2902/15/10)
15. Statement No. XXXV  
Ninth Session, 2002  
(Placed in Library, See No. LT 2903/15/10)
16. Statement No. XXXII  
Tenth Session, 2002  
(Placed in Library, See No. LT 2904/15/10)
17. Statement No. XXIX  
Eleventh Session, 2002  
(Placed in Library, See No. LT 2905/15/10)
18. Statement No. XXVI  
Fourteenth Session, 2003  
(Placed in Library, See No. LT 2906/15/10)



## FOURTEENTH LOK SABHA

19. Statement No. XXIII  
Second Session, 2004  
(Placed in Library, See No. LT 2907/15/10)
20. Statement No. XXI  
Third Session, 2004  
(Placed in Library, See No. LT 2908/15/10)
21. Statement No. XXII  
Fourth Session, 2005  
(Placed in Library, See No. LT 2909/15/10)
22. Statement No. XIX  
Fifth Session, 2005  
(Placed in Library, See No. LT 2910/15/10)
23. Statement No. XVIII  
Sixth Session, 2005  
(Placed in Library, See No. LT 2911/15/10)
24. Statement No. XVII  
Seventh Session, 2006  
(Placed in Library, See No. LT 2912/15/10)
25. Statement No. XV  
Eighth Session, 2006  
(Placed in Library, See No. LT 2913/15/10)
26. Statement No. XV  
Ninth Session, 2006  
(Placed in Library, See No. LT 2914/15/10)
27. Statement No. XIV  
Tenth Session, 2007  
(Placed in Library, See No. LT 2915/15/10)
28. Statement No. XII  
Eleventh Session, 2007  
(Placed in Library, See No. LT 2916/15/10)
29. Statement No. XI  
Twelfth Session, 2007  
(Placed in Library, See No. LT 2917/15/10)
30. Statement No. IX  
Thirteenth Session, 2008  
(Placed in Library, See No. LT 2918/15/10)
31. Statement No. VII  
Fourteenth Session, 2008  
(Placed in Library, See No. LT 2919/15/10)
32. Statement No. VI  
Fifteenth Session, 2009  
(Placed in Library, See No. LT 2920/15/10)



(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2008-2009.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 2926/15/10)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology and Management, Gwalior, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology and Management, Gwalior, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology and Management, Gwalior, for the year 2008-2009.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 2927/15/10)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the UEE Mission (Sarva Shiksha Abhiyan), Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the UEE Mission (Sarva Shiksha Abhiyan), Delhi, for the year 2005-2006.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 2928/15/10)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Lakshadweep, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Lakshadweep, for the year 2008-2009.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 2929/15/10)

(13) A copy of the Annual Report (Hindi and English versions) of the Bharat Shiksha Kosh, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 2930/15/10)

(15) A copy of the Annual Report (Hindi and English versions) of the Bharat Shiksha Kosh, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 2931/15/10)

(17) A copy of the Annual Report (Hindi and English versions) of the Bharat Shiksha Kosh, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(Placed in Library, See No. LT 2932/15/10)

(19) A copy of the Council (Institutes of Technology) Amendment Rules, 2009 (Hindi and English versions) published in the Notification No. S.O. 2825 in weekly Gazette of India dated the 17th October, 2009 under sub-section (3) of Section 35 of the Institutes of Technology Act, 1961.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(Placed in Library, See No. LT 2933/15/10)

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2007-2008.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(Placed in Library, See No. LT 2934/15/10)

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Mahila Samakhya Society, Patna, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Mahila Samakhya Society, Patna, for the year 2008-2009.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(Placed in Library, See No. LT 2935/15/10)

(25) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2008-2009.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(Placed in Library, See No. LT 2936/15/10)

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Indian Institute of Management, Shillong, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Indian Institute of Management, Shillong, for the year 2008-2009.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(Placed in Library, See No. LT 2937/15/10)

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2008-2009.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(Placed in Library, See No. LT 2938/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
(SHRIMATI PRENEET KAUR): Sir, I beg to lay on the Table a copy of the Diplomatic and Consular Officers (Fees) Amendment Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 398(E) in Gazette of India dated the 12th May, 2010 under sub-section (3) of Section 8 of the Diplomatic and Consular Officers (Oaths and Fees) Act, 1948.

(Placed in Library, See No. LT 2939/15/10)

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**12.02 hrs.**

**MESSAGES FROM RAJYA SABHA  
AND  
BILLS AS PASSED BY RAJYA SABHA\***

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) “In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Mines and Minerals (Development and Regulation) Amendment Bill, 2010 which has been passed by the Rajya Sabbha at its sitting held on the 17<sup>th</sup> August, 2010.”
- (ii) “In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Personal Laws (Amendment) Bill, 2010 which has been passed by the Rajya Sabha at its sitting held on the 17<sup>th</sup> August, 2010.”
- (iii) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 17<sup>th</sup> August, 2010 agreed without any amendment to the Energy Conservation (Amendment) Bill, 2010 which was passed by the Lok Sabha at its sitting held on the 4<sup>th</sup> May, 2010.”

2. Sir, I lay on the Table the Mines and Minerals (Development and Regulation) Amendment Bill, 2010; and the Personal Laws (Amendment) Bill, 2010, as passed by Rajya Sabha on the 17<sup>th</sup> August, 2010.

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\* Laid on the Table.



**12.02¼ hrs.****COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS****9<sup>th</sup> Report**

SHRI VIJAY BAHADUR SINGH (HAMIRPUR): Sir, on behalf of Shri Kariya Munda, I beg to present the Ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

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**12.02½ hrs.****COMMITTEE ON PETITIONS****7<sup>th</sup> and 9<sup>th</sup> Reports**

SHRI ANANT GANGARAM GEETE (RAIGAD): Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on Petitions:--

- (1) Seventh Report on the representations requesting to consider a case under the category of 'war widow' and grant of all the applicable financial benefit and non-implementation of the decision of the Appointments Committee of Cabinet (ACC).
  - (2) Ninth Report on the representations regarding cancellation/withdrawal of Notification dated 22<sup>nd</sup> April, 2003 issued by the Ministry of Environment and Forests, Government of India and provision of more funds in Railway Budget for development of Railway Network in District Churu, Rajasthan.
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**12.02¾ hrs.****COMMITTEE ON SUBORDINATE LEGISLATION****10<sup>th</sup> to 12<sup>th</sup> Reports**

SHRI P. KARUNAKARAN (KASARGOD): Sir, I beg to present the Tenth, Eleventh and Twelfth Action Taken Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

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**12.03 hrs.**

**STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,  
ENVIRONMENT & FORESTS**

**(i) 212<sup>th</sup> Report**

श्री प्रदीप टम्टा (अल्मोड़ा): उपाध्यक्ष महोदय, मैं परमाणुवीय नुकसान के लिए सिविल दायित्व विधेयक, 2010 के बारे में विज्ञान और प्रौद्योगिकी, पर्यावरण और वन संबंधी स्थायी समिति का 212वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

**(ii) Evidence**

श्री प्रदीप टम्टा : उपाध्यक्ष महोदय, मैं परमाणुवीय नुकसान के लिए सिविल दायित्व विधेयक, 2010 के बारे में विभाग से सम्बद्ध विज्ञान और प्रौद्योगिकी, पर्यावरण और वन संबंधी संसदीय स्थायी समिति के समक्ष दिया गया साक्ष्य सभा पटल पर रखता हूँ।

... (*Interruptions*)

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**12.03¼ hrs.**

**STATEMENTS BY MINISTERS**

- (i) **Status of implementation of the recommendations contained in the 1<sup>st</sup> Report of the Standing Committee on Water Resources on Demands for Grants (2009-10), pertaining to the Ministry of Water Resources \***

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, I beg to lay this statement on the status of implementation of recommendations contained in the First Report of Standing Committee on Water Resources in pursuance of Direction 73A of the Hon'ble Speaker, Lok Sabha issued vide Lok Sabha Bulletin-Part II, dated September 01, 2004.

The First Report of Standing Committee on Water Resources (Fifteenth Lok Sabha) was presented in the Lok Sabha on 10<sup>th</sup> December 2009. This Report related to the examination of Demands for Grants of the Ministry of Water Resources for the year 2009-10.

Action Taken Notes on the recommendations/observations contained in the above said report of the Standing Committee had been sent to the Committee on 7<sup>th</sup> May, 2010. There were 20 recommendation paragraphs in this report containing recommendations/ observations made by the Committee where action was called for on the part of Government. These recommendations/observations mainly related to the issues like realistic assessment of requirement of funds, judicious and optimal utilization of allocated funds, streamlining the process of inclusion of projects in the scheme of National Projects, review of National Water Policy, need to obviate delays in clearance of projects, enactment of legislation regarding regulation and control of ground water development, enactment of PIM legislation, need to encourage micro irrigation system, accelerating pace of implementation of irrigation projects, increasing the utilization of irrigation potential created, streamlining the process of procurement of equipments, modernization of flood forecasting system, efforts to mitigate problem of floods in

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\* Laid on the Table and also Placed in Library, See No. LT 2940/15/10

the States of Uttar Pradesh and Bihar, need for expeditious implementation of the scheme Repair, Renovation and Restoration of Water Bodies, etc.

The present status of implementation of various recommendations made by the Committee is indicated in Annexure to my Statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.

... (*Interruptions*)

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**12.03½ hrs.**

- (ii) **Status of implementation of the recommendations contained in the 208<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2010-11), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology \***

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): Sir, I beg to lay this statement in pursuance of Direction No. 73A of the Hon'ble Speaker, Lok Sabha issued vide Lok Sabha Bulletin, Part II, dated 1st September, 2004 to inform the esteemed House about the status of implementation on the actions taken by the Government on Two hundred eighth Report of the Demands for Grants of Department of Scientific & Industrial Research (DSIR) for the year 2010-2011.

The Committee, while reviewing the working and considering the detailed Demands for Grants of DSIR, analyzed the Demands for Grants with reference to the aims, objectives and achievements of the Department and presented the 208<sup>th</sup> Report thereon to both the Houses on the 23<sup>rd</sup> April 2010. There were twenty four recommendations in 208<sup>th</sup> Report of the Committee. Some of them are advisory in nature while some seek clarification. There are appreciative remarks in many recommendations. Excerpts of significant ones are:

- The Committee appreciated the achievements made by the Department during the Xth Five Year Plan and hoped that the Department would strive towards continuing and strengthening its programme to support the small and medium industrial units to develop cutting edge technologies of high commercial value

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\* laid on the Table and also Placed in Library, See No. LT 2941/15/10

and intensify exports and at the same time developing technologies for the use of the common man. The Committee noticed that no significant reasons have been provided by DSIR for discontinuance of IRR Scheme;

- The Committee noted with serious concern the significant difference between the demand projected by the Department and the amount actually allocated. The Committee was of the opinion that scientific departments should not be deprived of funds as it would adversely affect research and development which is crucial for the development of the nation. The Committee recommended that the well thought out projected demand of scientific departments should be honoured and accepted by the Planning Commission, specially in view of the fact that scientific research is a capital intensive field;
- The Committee observed that though the Department has been making an outstanding contribution towards the research and development in the various sectors of science & technology and has played a pivotal role in the progress of the country, yet the acknowledgement of its activities has been utterly disappointing and its activities are not popular as compared to those of the other scientific departments. The Committee recommended that the Department should have a comprehensive plan and a separate budget for popularizing its technologies and should double its efforts to communicate its activities and market its products to the Government and the private sector both through audio-visual and print media in a more effective way;
- The Committee also suggested that Planning Commission should, on its part, encourage the scientific departments with adequate fund allocation in keeping with their proposed allocations so that most of the programmes may not be spilled over to the future years and could be completed within the targeted time frame;
- The Committee was of the opinion that 'Global Knowledge Partnerships' are the need of the hour, where both the constituent partners stand to benefit from each

- other's competence. Such programmes besides building up the confidence of our researchers would also be economically beneficial for the country as the investments costs of the research programmes are shared by both the partnering countries. The Committee recommended that such programmes should be further intensified with more partnerships particularly with South East Asian Countries like Japan, Korea, China etc. apart from other scientifically advanced countries of Europe and strengthened with more funds allocation;
- The Committee recommended that the expansion of National Laboratories should be extended to all the states of the country, with at least one laboratory in each state so that there is equitable scientific progress in each state;
  - The Committee recommended that programmes like CSIR-800 should be pursued vigorously and adequately funded so that the objectives of the programme are attained;
  - The Committee strongly recommended that the Department should give adequate budgetary support to the innovative programme, 'Open Source Drug Discovery';
  - The Committee recommended that the Department should take up the issue regarding improvement in the pay scales of scientists vigorously with the Government to ensure best possible career prospects for them; and
  - The Committee appreciated the CSIR's patent utilization rate of 8.67% compared to worldwide statistics. However, the Committee recommended that the Department should increase its focus towards the awareness of Intellectual Property issues so that country's traditional knowledge is well protected and also make sincere efforts for optimal transfer and utilization of Intellectual Property from research institution to industry.

The Action Taken Note on 208<sup>th</sup> Report has been forwarded to Rajya Sabha Secretariat on 28.07.2010, copy of which is annexed.

... (Interruptions)

**12.03¾ hrs.****(iii) Status of implementation of the recommendations contained in the 20<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants ( 2007-08), pertaining to the Ministry of Culture \***

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Sir, I beg to lay this statement on the status of implementation of recommendations contained in 120<sup>th</sup> Report of the Parliamentary Standing Committee on Transport, Tourism and Culture RELATING TO DEMANDS FOR GRANTS(2007-2008) in pursuance of Lok Sabha Bulletin Part-II dated 28<sup>th</sup> September, 2004, WHICH READS AS UNDER:

2. "The Minister concerned shall make once in six months a statement in the House regarding the status of implementation of recommendations contained in the Report of Lok Sabha with regard to his/her Ministry".

3. The Standing Committee on Transport, Tourism and Culture presented their 120<sup>th</sup> Report on the Demands for Grants Q2007-2008) on 4<sup>th</sup> March, 2008 (The report was presented to the Rajya Sabha on 4<sup>th</sup> March, 2008).

4. Mr. Deputy Speaker Sir, in its Report the Standing Committee made 71 Recommendations in all. Out of 71 Recommendations/Observations made by the Committee, this Ministry has accepted all recommendations. The Action Taken Report on the Recommendations of the Committee are contained in its 129<sup>th</sup> Report.

5. I also lay on the Table of the House the present status of implementation of each recommendation as Annexure.

... (*Interruptions*)

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\* Laid on the Table and also Placed in Library, See No. LT 2942/15/10



**12.04 hrs.**

**MATTERS UNDER RULE 377 \***

MR. DEPUTY-SPEAKER: Hon. Members, matters under Rule 377 shall be laid on the Table of the House. Those Members who are desirous of laying their matters under Rule 377 on the Table of the House may send slips at the Table immediately. Only those matters for which slips have been received at the Table shall form part of the proceedings and rest of the matters shall be treated as lapsed.

... (*Interruptions*)

**(i) Need to provide funds to solve the drinking water problems in the urban areas of Pratapgarh Parliamentary Constituency, Uttar Pradesh**

राजकुमारी रत्ना सिंह (प्रतापगढ़): मेरे संसदीय क्षेत्र प्रतापगढ़ के शहरों में पेयजल की समस्या विकट होती जा रही है। भूजल का स्तर बहुत ही नीचे चला गया है और जो पानी लोगों को इस समय मिल रहा है, उसमें फ्लोराइड के तत्व अधिक हैं, जिसके कारण लोग बीमार हो रहे हैं। उत्तर प्रदेश सरकार ने इस संबंध में एक 859 करोड़ रूपए का प्रस्ताव शहरी विकास मंत्रालय को भेजा है। इस संबंध में मैंने कई बार पत्र व्यवहार किया है, परन्तु उक्त समस्या के समाधान के लिए अभी तक शहरी विकास मंत्रालय ने धनराशि आबंटित नहीं की है।

सदन के माध्यम से सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र के शहरी पेयजल समस्या के निदान के लिए उक्त धनराशि शीघ्र स्वीकृत करें, जिससे कार्य की शुरुआत की जा सके।

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\* Treated as laid on the Table

**(ii) Need to improve the service conditions of Madrasa teachers in Uttar Pradesh**

**डॉ. निर्मल खत्री (फ़ैज़ाबाद):** मदरसों के आधुनिकीकरण की केन्द्र सरकार की अच्छी योजना के क्रियान्वयन में आने वाली कुछ दिक्कतों व मदरसा शिक्षकों की समस्याओं की तरफ सरकार का ध्यान आकृष्ट कराते हुए मैं यह कहना चाहूंगा कि शिक्षकों की शैक्षणिक योग्यता के नये मानदण्डों को पुराने मदरसों में कार्यरत इस योग्यता को न रखने वाले शिक्षकों पर लागू न कर उत्तर प्रदेश में वर्ष 2005 से इन मसलों की लंबित फाइलों का निस्तारण किया जाये। साथ ही नये मानकों में मदरसों की तीन वर्ष की मान्यता की नई शर्त के स्थान पर मान्यता होना ही पर्याप्त माना जाना चाहिए। उत्तर प्रदेश में ही यह देखा जा रहा है कि मदरसा शिक्षकों का वेतन 8-8 माह पर वितरित होता है, इसे प्रतिमाह या प्रत्येक 3 माह पर वितरित कराने की व्यवस्था बने।

इस समस्याओं से जूझ रहे मदरसा शिक्षकों को सरकार राहत देने पर प्राथमिकता पर कार्यवाही करें।

**(iii) Need to rename the railway stations named after former British rulers**

**श्री हर्ष वर्धन (महाराजगंज, उ.प्र.):** स्वतंत्रता के छह दशक से अधिक समय के पश्चात भी देश में कतिपय रेलवे स्टेशनों का नाम आज भी स्वतंत्रता पूर्व के अंग्रेज शासकों के नाम पर हैं।

यह परिस्थिति राष्ट्रीय स्वाभिमान के सर्वथा विपरीत है। इन प्रतीकों को हटाने के क्रम में वर्तमान इंडिया गेट से जॉर्ज पंचम की मूर्ति हटाने के साथ ही देश में 60 के दशक में अनेकों प्रतीकों को हटाया गया था।

रेलवे स्टेशनों का अंग्रेज शासकों के नाम पर आज भी बना रहना राष्ट्रीय स्वाभिमान के विपरीत है। इस संबंध में रेल मंत्रालय का कथन है कि स्टेशनों का नाम परिवर्तन हेतु गृह मंत्रालय का प्रस्ताव होना चाहिए।

अस्तु, मेरी केन्द्रीय गृह मंत्री से मांग है कि अंग्रेज शासकों के नाम पर चलते आ रहे रेलवे स्टेशनों का विवरण सभी संसद सदस्यों सहित राज्यों के मुख्यमंत्रियों से प्राप्त कर उनके स्थान पर संबंधित क्षेत्र के स्वतंत्रता संग्राम सेनानी, विशिष्ट राजनेता अथवा समाजसेवी के नाम पर रखे जाने हेतु विवरण भी प्राप्त करने के उपरांत आवश्यक कार्यवाही करते हुए रेल मंत्रालय को तत्संबंधी प्रस्ताव भेज कर अगले गणतंत्र दिवस 26 जनवरी, 2011 तक इसे क्रियान्वित करें।

**(iv) Need to construct an overbridge at Raigarh Bus Stand on NH- 8 in Sabarkantha Parliamentary Constituency, Gujarat**

**श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** मेरा संसदीय क्षेत्र साबरकांठा गुजरात राजय में से राष्ट्रीय राजमार्ग नं० 8 गुजरात है। इस राष्ट्रीय राजमार्ग को कुछ साल पहले चार लेन वाला बनाया गया है। अब इसे दिल्ली से अहमदाबाद तक छह लाइनों वाला राष्ट्रीय राजमार्ग बनाये जाने का प्रावधान आया है। इस छह लाइनों वाले राष्ट्रीय राजमार्ग पर आने वाले स्टेशनों (जंक्शन) पर आवागमन हेतु ऊपरी पुल एवं अंडर ब्रिज बनाने का प्रावधान रखा गया है। लेकिन मेरे संसदीय क्षेत्र में शामलाजी और हिम्मतनगर के बीच रायगढ़ स्टेशन (जंक्शन) आता है, जो बड़ा व्यापारिक एवं शैक्षणिक केन्द्र है। इस स्टेशन के सामने हाईस्कूल, रेलवे स्टेशन, मकान, खेत एवं अन्य बड़े गांवों में जाने की पक्की सड़क है। इन सभी कारणों से रायगढ़ स्टेशन पर एक ऊपरी पुल बनाना आवश्यक है, नहीं तो लोगों को बहुत दिक्कत होगी। इस संबंध में स्थानीय लोग इस ऊपरी पुल के लिए आंदोलन भी कर सकते हैं।

सदन के माध्यम से सरकार से अनुरोध है कि जब इस क्षेत्र में छह लाइनों वाला राष्ट्रीय राजमार्ग बनाया जाये तो उसमें रायगढ़ स्टेशन (जंक्शन) पर एक ऊपरी पुल बनाने का प्रावधान जनहित में अवश्य करें।

**(v) Need to provide manned railway crossings in Amreli Parliamentary Constituency and undertake repair works of all the railway crossings in the region**

**श्री नारनभाई कछाड़िया (अमरेली):** माननीय अध्यक्ष महोदय, मैं आपके माध्यम से रेल मंत्रालय का ध्यान अपने संसदीय क्षेत्र अमरेली जिला में रेलवे की समस्या को लेकर आकृष्ट करना चाहूँगा कि आजादी के 63 साल बाद भी हमारे गुजरात के विशेषकर सौराष्ट्र के जिलों में रेलवे की बहुत ही दयनीय स्थिति है। मेरे संसदीय क्षेत्र के प्रत्येक रेलवे क्रॉसिंग के सामने वाले रास्तों में एक-एक फुट के गड्ढे हो गये हैं और गिट्टियां रोड के ऊपर बिखरी पड़ी हुई हैं। सुरक्षा नाम की वस्तु नहीं है जिससे लोगों को क्रॉसिंग पार करने में काफी दिक्कों का सामना करना पड़ता है और यहां तक कि छोटी गाड़ियों को भी आने-जाने में काफी परेशानी होती है। यहां थोड़ी सी भी असावधानी से कभी भी दुर्घटना घट सकती है।

महोदया, मैं रेल मंत्री जी से आग्रह करना चाहूँगा कि हमारे संसदीय क्षेत्र के हर रेलवे क्रॉसिंग को जल्द से जल्द मरम्मत की जाए ओर एक उपयुक्त रेलवे फाटक की व्यवस्था की जाए जहां पर एक सुरक्षाकर्मी तैनात हो और ट्रेन की सूचना के अनुसार गेट सुरक्षापूर्वक खोलने और बंद करने की व्यवस्था हो ताकि लोगों को क्रॉसिंग पार करने में कोई परेशानी न हो।

**(vi) Need to construct a broad gauge railway line between Tirodi and Katangi in Balaghat, Madhya Pradesh**

**श्री के.डी. देशमुख (बालाघाट):** मध्य प्रदेश में मेरे संसदीय क्षेत्र के अंतर्गत तिरोड़ी से कटंगी तक रेल लाइन बिछाये जाने की आवश्यकता है। तिरोड़ी से कटंगी की लंबाई लगभग 15 कि.मी० है। नागपुर से तिरोड़ी तक बड़ी रेल लाइन है और बालाघाट से कटंगी तक भी बड़ी रेल लाइन है। सिर्फ तिरोड़ी से कटंगी तक रेल लाइन नहीं है। जिसके कारण इस इलाके की जनता को काफी कठिनाई हो रही है।

अतएव सरकार से मांग है, जनहित में तिरोड़ी से कटंगी तक रेल लाइन चालू किए जाने हेतु सर्वे करवाएं जाए, और ब्राडगेज लाइन की मंजूरी प्रदान कर कार्य शुरू करवाए जाएं।

**(vii) Need to provide sufficient funds to solve the drinking water problem in Fatehpur Parliamentary Constituency, Uttar Pradesh**

**श्री राकेश सचान (फतेहपुर):** मेरे निर्वाचन क्षेत्र फतेहपुर (उ० प्र०) में स्वच्छ पेयजल की समस्या दिन प्रतिदिन दयनीय स्थिति की ओर बढ़ती जा रही है। फतेहपुर शहर व देहात दोनों ही क्षेत्रों में भूजल का स्तर भी काफी नीचे गिर गया है जिससे ग्राम चौहट्टा (ब्लाक भिदोरा) ग्राम केशरीपुर (भैसोली) ब्लॉक देवभई के ग्रामों में भूमिगत पेयजल दूषित हो गया है और हैंडपम्पों का पानी भी सूख सा गया है। क्षेत्र में बरसात के भी कम होने के कारण पेयजल की समस्या और जटिल हो गई है। इन हैंडपम्पों को पुनः बोरिंग करने की भी आवश्यकता है। फतेहपुर शहर व देहात दोनों क्षेत्रों में और शासन द्वारा मात्र 4000 हैंडपम्पों का लगाया जाना भी अत्यंत आवश्यक हो गया है जिससे पेयजल की बढ़ती समस्या को दूर किया जा सके। अतः मेरी केन्द्र सरकार से पुरजोर मांग है कि वह फतेहपुर जनपद के लिए स्वच्छ पेयजल की आपूर्ति के लिए अत्यधिक धनराशि उपलब्ध कराये जिससे फतेहपुर क्षेत्र में अत्यधिक हैंडपम्पों को लगा कर स्वच्छ पेयजल उपलब्ध कराया जा सके।

**(viii) Need to open LPG retail outlets in Supaul Parliamentary Constituency, Bihar**

**श्री विश्व मोहन कुमार (सुपौल):** माननीय पेट्रोलियम एवं प्राकृतिक गैस मंत्री जी का ध्यान अपने संसदीय क्षेत्र सुपौल के जिला मुख्यालय सुपौल में एक भी गैस एजेन्सी के नहीं होने की ओर दिलाना चाहता हूँ। इस कारण जन मानस को भारी कठिनाईयों का सामना करना पड़ता है और जिला मुख्यालय से 30 कि.मी. की दूरी से गैस लानी पड़ती है। जिला में एक गैस एजेन्सी थी वह भी 15 वर्षों से बंद पड़ी है।

अतः माननीय मंत्री जी से आग्रह है कि सुपौल के साथ साथ सिंहेश्वर, त्रिवेणीगंज, राधोपुर में गैस एजेन्सी खुलवाने हेतु शीघ्र पहल करें जिससे की समस्या का निदान हो एवं जनता को राहत मिले।

**(ix) Need to undertake exploration and commercial production of Molybdenum, a chemical element in Dharmapuri Parliamentary Constituency, Tamil Nadu**

SHRI R. THAMARAISELVAN (DHARMAPURI): Recently large deposits of Molybdenum, a rare material used in the manufacturing of aeroplanes and helicopter/rockets have been discovered in Velampatti Village in Harur Taluk, which falls in my Parliamentary constituency, Dharmapuri. This is a very precious material rarely found in any other part of the world. The Molybdenum found in this part is considered to be the finest quality ever found. It has also come to light that the deposit of Molybdenum is spread upto Alangayam in Vellore district of Tamil Nadu, and Uthangarai, Vellimalai, Marudhipatti in Krishnagiri District. The G.S.I. has been working on this for the last few years. I stress here that the G.S.I. may take immediate steps to complete the exploration work and initiate the commercial exploitation of this rare material by establishing industrial units. The commercial exploitation of Molybdenum will bring economic prosperity to three districts namely Dharmapuri, Krishnagiri and Vellore and will also provide employment to unemployed youth belonging to these backward districts of Tamil Nadu. I, therefore, would request the Government to expedite setting up of industrial units in Harur Taluk for commercial production of molybdenum which will not only bring prosperity and employment to youth but also generate revenue for the Government of India.

**(x) Need to increase the Minimum Support Price for paddy and include Kerala in the National Food Security Mission**

SHRI M.B. RAJESH (PALAKKAD): The Central Government has declared the MSP for Paddy at the rate of Rs. 1050 per quintal. In Kerala the State Government is processing paddy at the rate of Rs.1200 per quintal. Considering the present cost of cultivation and the need to enhance food security the enhancement of Rs 50 per quintal by Government of India is quiet insufficient. Hence, the MSP for paddy has to be increased to Rs 1600 per quintal for A- Grade and Rs. 1550 per quintal for common grade paddy. In addition to this, the traditional red varieties of Kerala ( Champa, Matt, Pokkali, Uma etc) have to be classified as A-Grade varieties as these are relatively richer in nutrient value. A hike in the MSP of the Paddy may act as an incentive for the farmers to produce more and this will help in enhancing the food security. Presently, the financial assistance received by Kerala under National Food Security Mission is inadequate. This has to be increased substantially. Hence, I urge upon the Government of India to increase the MSP for Paddy and include the entire State under the National Food Security Mission.



**(xi) Need for border fencing and installation of flood lights on Indo-Bangladesh border to check illegal infiltration**

SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): In West Bengal, eight districts are bordering Bangladesh. Most of the villages sharing border with Bangladesh have no electricity connection, due to which there is no light facility in the border areas. Whereas the villages which are on Indo-Pakistan Border, there are provisions of Flood Lights throughout the border and all these villages were electrified long back due to which infiltration and smuggling is less. On Indo-Bangladesh Border there are meagre numbers of Flood lights due to which at night it is very difficult for the poor villagers to travel from one to place to other and sometimes the Indians are mistaken as Bangladeshis by our BSF men resulting in harassment of common man. On Indo-Bangladesh border there are no natural barriers and even at some places there is no fencing due to which lot of illegal migrants from Bangladesh have settled in India long back. Besides, this, there is lot of infiltration, smuggling of cattle and terrorists and criminal activities on our soil through this safe passage. I, therefore, request the Hon'ble Minister to get the work of border fencing completed at an early date and also install Flood lights on Indo-Bangladesh border. The work of electrification of all the villages which are bordering Bangladesh should be taken up on priority besides making pucca roads near the border.

**(xii) Need to construct a bridge over river Saryu connecting Daroli in Bihar with Sikandarpur in Uttar Pradesh from Central funds**

**श्री ओम प्रकाश यादव (सीवान):** मेरे निर्वाचन क्षेत्र सीवान के दरौली (बिहार) और सिकन्दरपुर (उत्तर प्रदेश) के बीच सरयू नदी पर पुल नहीं होने से मेरे संसदीय क्षेत्र के लोगों को पड़ोसी राज्य उत्तर प्रदेश में आवागमन में काफी दिक्कत होती है। पुल न होने से लोग नाव द्वारा जान जोखिम में डाल कर आवागमन करते हैं। इस पुल का निर्माण होने से हमारे संसदीय क्षेत्र दरौली, आन्दर, रघुनाथपुर, सीसवन, गुंढनी, मैरवा, जीरादेई और नौतन की जनता को काफी राहत पहुंचेगी और साथ ही उत्तर प्रदेश के बलिया, गाजीपुर और बिहार के बक्सर की दूरी काफी कम हो जायेगी। दोनों प्रदेशों में अन्तर्राज्यीय व्यापार में वृद्धि होगी। पड़ोसी देश नेपाल के लोगों को भी इस पुल के बन जाने से उत्तर प्रदेश और बिहार के बक्सर तक सीधा सम्पर्क बन जायेगा।

अतः केन्द्र सरकार से अनुरोध करता हूँ कि लोक हित में इस पुल का निर्माण केन्द्रीय मद से किया जाना चाहिए।

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 2 p.m.

**12.05 hrs.**

*The Lok Sabha then adjourned till Fourteen of the Clock.*



**14.00 hrs.**

*The Lok Sabha reassembled after Lunch at Fourteen of the Clock*

(Mr. Deputy Speaker *in the Chair*)

... (ब्यवधान)

उपाध्यक्ष महोदय: कृपया आप बैठ जाइए।

... (ब्यवधान)

**14.00 hrs.**

*At this stage, Shri Vijay Bahadur Singh and some other hon. Members came and stood on the floor near the Table*

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow, the 19<sup>th</sup> August, 2010 at 11 a.m.

**14.01 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 19, 2010/Sravana 28, 1932 (Saka).*

